

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

Subject: Procedure regarding reference of the matters to the Committees of Hon'ble Judges constituted in terms of Order No. 378 dated 07.06.2017.

CIRCULAR

No: 60

Dated: 21-09-2017

It is notified that the proposals shall be mooted by the Officers/officials of the Registry and Principal District & Sessions Judges of the State only through the Registrar General, who shall seek directions regarding these proposals from Hon'ble the Chief Justice. The proposals shall not be addressed directly to the Committees of Hon'ble Judges constituted in terms of Order No. 378 dated 07.06.2017.

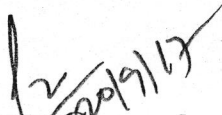
By Order.


(Sanjay Dhar)
Registrar General

No: 23973-24009/R.G Dated: 21-09-2017

Copy of the above forwarded to:-

- 1) Pr. Secretary to Hon'ble the Chief Justice for information of His Lordship.
- 2) to 12) Secretary to Hon'ble Mr. Justice _____
.....for information of His Lordship.
- 13) to 36) Principal District & Sessions Judge _____ for information and compliance.
- 37) CPC e-Courts High Court of J&K with the request to upload the Circular on Official website.


Registrar General